

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 212  
IA (CA) No. 18/JPR/2024  
CP No. 07/241-242/JPR/2024  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Jagdish Tambi and Ors.**

**...Petitioners**

**Versus**

**M/s Ksheer Sagar Developers Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Mohit Khandelwal, Adv.  
For the Respondent : Rishabh Khandelwal, Adv.

**ORDER**

**IA (CA) No. 18/JPR/2024**

The present application has been filed by the Petitioner. Mr. Rishabh Khandelwal, Adv. appearing on behalf of R-2, accepts / waives formal notice. **Issue notice to the remaining Respondents.** Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tacking report within two weeks. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 17.04.2024.

**CP No. 07/241-242/JPR/2024**

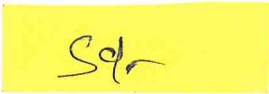
Heard Mr. Mohit Khandelwal, Adv. appearing on behalf of the Petitioners. Mr. Rishabh Khandelwal, Adv. appearing on behalf of R-2. It is submitted by learned counsel for the Petitioners that notice with copy of the order dated

M.S.

Sdr

Sdr

29.02.2024 has been furnished to the Respondents. However, there is no representation on behalf of the Respondents today. Certain directions were given to the Respondents in Para No. 15 of the order dated 29.02.2024. It is submitted by learned counsel for the Respondent that R-3 is the Chairman of the R-1 Company. Compliance affidavit of the order dated 29.02.2024 shall be filed by R-3. Reply, if any, may be filed within two weeks with an advance copy to the other side. List the matter on 17.04.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

March 20, 2024